

MANGALORE CHEMICALS & FERTILIZERS LIMITED

Registered Office: UB Tower, Level-11, UB City, No. 24, Vittal Mallya Road, Bangalore - 560 001. Tel: +91-80-3985 6000; Fax: +91-80-3985 5588

OPEN OFFER FOR ACQUISITION OF UP TO 4,33,29,000 (FOUR CRORE, THIRTY THREE LAKH, TWENTY NINE THOUSAND) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF INR 10 (RUPEES TEN) EACH COMPRISING 36.56% (THIRTY SIX POINT FIVE SIX PER CENT) OF THE FULLY DILUTED VOTING EQUITY SHARE CAPITAL AS OF THE 10TH WORKING DAY FROM THE CLOSURE OF THE TENDERING PERIOD OF THE OFFER, FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF MANGALORE CHEMICALS & FERTILIZERS LIMITED ("TARGET COMPANY") BY ZUARI FERTILISERS AND CHEMICALS LIMITED ("ACQUIRER") TOGETHER WITH ZUARI AGRO CHEMICALS LIMITED AS THE PERSON ACTING IN CONCERT ("PAC") WITH THE ACQUIRER (THE "OFFER"/"OPEN OFFER").

This revised detailed public statement ("Revised DPS") is being issued by ICICI Securities Limited (the "Manager to the Offer"), on behalf of the Acquirer and the PAC in compliance with Regulation 13(4) read with Regulation 15(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI Takeover Regulations"), pursuant to the public announcement dated December 4, 2014 ("PA") filed with BSE Limited ("BSE"), the National Stock Exchange of India Limited ("NSE") and the Bangalore Stock Exchange Limited ("Bangalore SE"), and together with NSE and BSE referred to as "Stock Exchanges"), in compliance with Regulation 3(1), Regulation 3(3), Regulation 13(2), Regulation 15(1) and other applicable regulations of the SEBI Takeover Regulations, and in continuation with the detailed public statement ("DPS") published on December 11, 2014 in compliance with Regulation 13(4) read with Regulation 15(2). The PA was also filed with the Securities and Exchange Board of India ("SEBI") and sent to the Target Company at its registered office by way of letters dated December 5, 2014, in terms of Regulations 14(2) of the SEBI Takeover Regulations. The DPS was filed with SEBI, BSE and NSE on December 11, 2014 and sent to the Bangalore SE and the Target Company at its registered office by way of letters dated November 11, 2014.

The Acquirer vide a corrigendum dated December 30, 2014 ("Offer Size Revision Corrigendum"), revised the Offer Size upwards from 3,07,00,000 Equity Shares, representing 25.90% of the Voting Share Capital to 4,33,29,000 Equity Shares, representing 36.56% of the Voting Share Capital. The Offer Size Revision Corrigendum was published on December 31, 2014 pursuant to and in compliance with Regulation 18(4) and 18(5) of the SEBI Takeover Regulations, and was filed with SEBI, BSE and NSE on December 31, 2014 and sent to the Bangalore SE and the Target Company at its registered office by way of letters dated December 31, 2014.

For the purposes of this Revised DPS, the following terms shall have the meaning assigned to them below:

'Identified Date' shall mean the date falling on the 10th (tenth) working day prior to the commencement of the tendering period, for the purpose of determining the Public Shareholders to whom the Letter of Offer shall be sent.

'Public Shareholders' shall mean all the public shareholders of the Target Company excluding the persons acting in concert or deemed to be acting in concert with such parties including the PAC.

'Equity Shares' or 'Shares' means fully paid-up equity shares of face value of INR 10 each of the Target Company.

'Voting Share Capital' shall mean 11,85,15,150 Equity Shares being the fully diluted voting share capital of the Target Company as of the 10th (tenth) working day from the date of closure of the tendering period.

I. ACQUIRER, PAC, TARGET COMPANY AND OFFER

A. INFORMATION ABOUT THE ACQUIRER & PAC:

1. ACQUIRER – ZUARI FERTILISERS AND CHEMICALS LIMITED

The Acquirer, a public limited company, was incorporated as 'Zuari Fertilisers and Chemicals Limited' on August 11, 2009 at Goa under the Companies Act, 1956, as amended. The name of the Acquirer has never been changed since the date of its incorporation.

The Acquirer was set up for manufacturing and trading of organic and inorganic fertilizers. The Acquirer is presently setting up a 600 TPD Single Super Phosphate (SSP) fertilizer plant at Mahad in Maharashtra.

The Acquirer is registered with the Registrar of Companies, Goa, Daman and Diu, bearing Corporate Identity Number (CIN) - U24120GZA009PLC006158. The registered office of Acquirer is situated at Jai Kisan Bhawan, Zuarinagar, Goa - 403 726.

The Acquirer is part of the Adventz Group. The Adventz Group, controlled by Mr. Saroj Kumar Poddar, comprises of companies in various verticals with major interests in agri-business, engineering and infrastructure, emerging lifestyles and services.

The Acquirer is a wholly-owned subsidiary of PAC. The issued and paid up share capital of the Acquirer is INR 15,35,00,000 comprising of 1,53,50,000 equity shares of face value of INR 10 per equity share. As on the date of this Revised DPS, the Acquirer does not have any partly paid-up equity shares.

The equity shares of the Acquirer are not listed on any stock exchange.

The directors of the Acquirer are Mr. Saroj Kumar Poddar, Mr. N. Suresh Krishnan, Mr. Naveen Kapoor and Mr. R. S. Raghavan.

As on the date of this Revised DPS, the Acquirer holds 1,95,14,211 Shares representing 16.47% of the Voting Share Capital of the Target Company.

Except for the Shares held in the Target Company (as set out in paragraph 1.8 above), and being a promoter of the Target Company, the Acquirer, its directors (as set out in paragraph 1.7 above) and its key managerial employees have no other interest in the Target Company and there are no directors representing the Acquirer on the Board of Directors of the Target Company.

As on the date of this Revised DPS, the Acquirer has not acquired any Shares of the Target Company post the date of the PA.

The Acquirer has not been prohibited by SEBI from dealing in securities, in terms of any directions issued under Section 11B of the Securities and Exchange Board of India Act, 1992, as amended (the "SEBI Act") or any other regulations made thereunder.

The key financial information of Acquirer is as follows:

All figures in INR crores; EPS in INR/share

Particulars	6 Months Ended September 30, 2014	Year Ended March 31, 2014	Year Ended March 31, 2013	Year Ended March 31, 2012
TOTAL REVENUE	2.02	6.88	3.61	0.86
NET INCOME	(5.93)	(7.59)	(3.46)	(1.16)
EARNINGS PER SHARE (EPS)	(7.70)*	(14.12)	(692.35)	(232.20)
NET WORTH/ SHAREHOLDERS FUNDS	(3.03)	2.90	(4.81)	(1.35)

Note: The financial information set forth above has been extracted from the audited financial statements of the Acquirer as at and for the financial years ended March 31, 2014, March 31, 2013 and March 31, 2012 and management certified financial statements of the Acquirer as at and for the 6 month period ended September 30, 2014.

*EPS is calculated on the basis of net income for 6 month period ended September 30, 2014 and is annualized.

2. PAC - ZUARI AGRO CHEMICALS LIMITED

PAC was incorporated, as a public limited company, on September 10, 2009 at Goa under the Companies Act, 1956, as amended, in the name and style as 'Zuari Holdings Limited'. The name of PAC was changed to its present name on September 28, 2012 pursuant to a fresh certificate of incorporation, consequent upon change of name, issued by Registrar of Companies, Goa, Daman and Diu.

PAC, part of the Adventz Group (defined in paragraph 1.4 above), manufactures, sells, and trades fertilizers in India. It has manufacturing facilities at Zuarinagar, Goa, which produces Urea and complex fertilizers. It also sells other agricultural inputs, such as micronutrients, specialty fertilizers, composts, organic manure and seeds.

PAC is registered with the Registrar of Companies, Goa, Daman and Diu, bearing CIN - L65910GA2009PLC006177. The registered office of PAC is situated at Jai Kisan Bhawan, Zuarinagar, Goa - 403 726. The corporate office of PAC is situated at Global Business Park, Tower 'A', 5th Floor, M.G. Road, Gurgaon - 122 002, Haryana.

PAC is the holding company of the Acquirer. PAC is a part of the Adventz Group which is controlled by Mr. Saroj Kumar Poddar.

The equity shares of the PAC are listed on BSE (Scrip ID: ZUARIAGRO, Scrip Code: 534742) and NSE (Symbol: ZUARI, ISIN: INE840M01016). The equity shares of the PAC were listed on BSE and NSE on November 27, 2012 pursuant to demerger of the fertilizer business of Zuari Global Limited (erstwhile Zuari Industries Limited) into PAC.

The issued and paid up share capital of PAC is INR 42,05,80,060 (Rupees Forty Two Crores Five Lacs Eighty Thousand and Sixty) comprising of 4,20,58,006 equity shares of INR 10 each. The brief shareholding pattern of PAC as of December 31, 2014 is provided below:

Shareholder	Number of equity shares	% of total issued equity shares
Promoter & Promoter Group		
Zuari Global Limited	84,11,601	20.00
Globalware Trading and Holdings Limited	70,12,000	16.67
Zuari Management Services Limited	50,78,909	12.08
SIL Investments Limited	32,08,000	7.63
Texmaco Infrastructure & Holdings Limited	30,00,125	7.13
Adventz Finance Private Limited	13,22,641	3.14
New Eros Tradecom Limited	11,96,767	2.85
Coltrane Corpn Limited	4,79,750	1.14
Pilani Investment & Ind Corp Limited	4,34,000	1.03
Jeewan Jyoti Medical Society	1,38,550	0.33
RTM Investment & Trading Company Limited	1,10,768	0.26
Adventz Securities Enterprises Limited	98,804	0.23
Duke Commerce Limited	81,000	0.19
Saraj Kumar Poddar	79,406	0.19
Jyotsna Poddar	71,621	0.17
Ronson Traders Limited	63,200	0.15
SCM Investment & Trading Company Limited	35,000	0.08
Sarla Devi Birla	30,000	0.07
Adventz Investment Co Private Limited	15,000	0.04
Ricon Commerce Limited	8,100	0.02
Sub Total	3,08,75,242	73.41
Public	1,11,82,764	26.59
Grand Total	4,20,58,006	100.00

As on December 31, 2014, no public shareholder held more than 5% of the equity share capital of PAC.

The directors of PAC are Mr. Saroj Kumar Poddar, Mr. N. Suresh Krishnan, Mr. Akshay Poddar, Mr. J. N. Godbole, Mr. Marco Wadia and Mr. Gopal Krishna Pillai.

PAC does not hold any Shares of the Target Company.

Except for the following agreements with the Target Company and being a part of the promoter group of the Target Company, PAC, its directors (as set out in paragraph 2.7 above) and its key managerial employees have no interest in the Target Company and there are no directors representing PAC on the Board of Directors of the Target Company:

2.9.1 PAC has executed a contract manufacturing agreement dated March 13, 2014 with the Target Company for manufacturing of Di Ammonium Phosphate and NPK (20:20:13).

2.9.2 PAC has executed a memorandum of understanding dated April 11, 2014 with the Target Company for sale of Di Ammonium Phosphate and Muriate of potash on high sea sale basis.

2.9.3 PAC has executed a High Sea Sales agreement dated November 7, 2014 with the Target Company for sale of Phosphoric Acid.

2.9.4 PAC has executed a contract for Handling & Transportation of Imported Fertilizers dated November 15, 2014 with the Target Company.

As on the date of this Revised DPS, the PAC has not acquired any Shares of the Target Company post the date of the PA.

PAC has not been prohibited by SEBI from dealing in securities, in terms of any directions issued under Section 11B of SEBI Act or any other regulations made thereunder.

The key financial information of PAC is as follows:

All figures in INR crores; EPS in INR/share

Particulars	6 Months Ended September 30, 2014 (Standalone)	Year Ended March 31, 2014 (Consolidated)	Year Ended March 31, 2013 (Consolidated)	Year Ended March 31, 2012 (Consolidated)
TOTAL REVENUE	2,580.71	7,420.81	7,990.63	8,314.67
NET INCOME	(15.95)	(44.25)	64.30	164.42
EARNINGS PER SHARE (EPS)	(7.56)*	(10.52)	15.29	49.35
NET WORTH/ SHAREHOLDERS FUNDS	785.20	1,017.40	1,069.01	1,019.48

Notes:

1. The financial information set forth above has been extracted from the audited consolidated financial statements of PAC as at and for the financial years ended March 31, 2014, March 31, 2013 and March 31, 2012 and from the limited reviewed standalone financial statements of PAC as at and for the 6 month period ended September 30, 2014.

2. The fertilizer business of Zuari Global Limited (erstwhile Zuari Industries Limited) was demerged into PAC with effect from July 1, 2011.

*EPS is calculated on the basis of net income for 6 month period ended September 30, 2014 and is annualized.

3. RELATIONSHIP BETWEEN THE ACQUIRER AND PAC

The Acquirer is a wholly-owned subsidiary of the PAC.

B. DETAILS OF SELLER:

Not applicable

C. INFORMATION ABOUT THE TARGET COMPANY:

1. The Target Company, a public limited company, was incorporated on July 18, 1966 as 'Malabar Chemicals & Fertilizers Limited' in Bangalore under the provisions of the Companies Act, 1956, as amended. The name was subsequently changed to 'Mangalore Chemicals & Fertilizers Limited' on August 25, 1971. There has been no change in the name of the Target Company in the last 3 (three) years.

2. The Target Company is engaged in the manufacturing and sale of urea, di-ammonium phosphate and complex fertilizers, ammonium bi-carbonate, sulphonated naphthalene formaldehyde, plant nutrition products and plant protection chemicals. It has one manufacturing facility located at Penambur, Mangalore in Karnataka.

3. The Target Company is registered with the Registrar of Companies, Karnataka, bearing CIN - L24123KA1966PLC002036. Its registered office is situated at UB Tower, Level 11, UB City, No. 24, Vittal Mallya Road, Bangalore - 560001.

4. The Shares of the Target Company are listed on BSE (Scrip ID: MANGCHEM, Scrip Code: 530011), NSE (Symbol: MANGCHEFER, ISIN: INE558B01017) and Bangalore SE (It may be noted that SEBI has allowed the exit of Bangalore SE as a stock exchange vide the exit order dated December 26, 2014).

5. The issued, subscribed and paid-up share capital of the Target Company as on the date of this Revised DPS is INR 118,51,51,500 (Rupees One Hundred Eighteen Crore Fifty One Lakhs Fifty One Thousand Five Hundred) comprising of 11,85,15,150 Shares. As on the date of this Revised DPS, there are no partly paid-up Shares or instruments convertible into Shares issued by the Target Company.

6. Based on the information available on the websites of the Stock Exchanges, the Shares of the Target Company are frequently traded on the BSE and NSE and infrequently traded on Bangalore SE (within the meaning of Regulation 2(1)(j) of the SEBI Takeover Regulations). (It may be noted that SEBI has allowed the exit of Bangalore SE as a stock exchange vide the exit order dated December 26, 2014).

7. Key financial information of the Target Company is as follows:

All figures in INR crores; EPS in INR/Share

Particulars	Year Ended March 31, 2014	Year Ended March 31, 2013	Year Ended March 31, 2012
TOTAL REVENUE	3,314.81	2,790.04	3,720.13
NET INCOME	70.93	66.57	69.10
EARNINGS PER SHARE (EPS)	5.99	5.62	5.83
NET WORTH/ SHAREHOLDERS FUNDS (Refer Note 2)	555.78	501.49	451.55

Notes:

1. The financial information set forth above has been extracted from the audited financial statements of the Target Company as at and for the financial year ended March 31, 2014, March 31, 2013 and March 31, 2012.

2. The Net Worth is excluding revaluation reserves.

8. Material development(s) in relation to the Target Company:

Pursuant to clause 4 of the Government of India (GoI) Notification No. 12012/3/2010-FPP dated April 02, 2014 - "The production of high cost naphtha based urea units namely SPIC (Tuticorin), MFL (Manali) and MCFL (Mangalore) will continue under modified NPS-III till the gas availability and connectivity is provided to these units or June 2014 whichever is earlier, beyond which subsidy for naphtha based plants will not be paid." As per Government of India notification no. 12012/3/2010-FPP dated September 03, 2014, urea production was approved for a period upto September 30, 2014. In view of the above, the urea plant of the Target Company was shut from October 01, 2014.

However, pursuant to the GoI Notification No. 12012/3/2010-FPP dated January 07, 2015, the Target Company has been permitted to start the urea production using existing feedstock Naptha for a period of 100 (one hundred) days from the date of the aforesaid Notification.

D. DETAILS OF THE OFFER:

1. This Offer is being made by the Acquirer and the PAC to all the Public Shareholders, for the acquisition of up to 4,33,29,000 (Four Crore, Thirty Three Lakh, Twenty Nine Thousand) Shares, representing 36.56% (Thirty Six point Five Six Per Cent) of the Voting Share Capital (the "Offer Size").

2. All validly tendered Shares under the Offer shall be acquired by the Acquirer. The consideration payable for the Shares accepted under the Offer shall be paid by the Acquirer and therefore all the financial obligations under the Offer shall be met by the Acquirer.

3. The Acquirer will acquire only such Shares that are fully paid up, free from all liens, charges and encumbrances and the Shares shall be acquired together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereon.

4. The offer price of INR 91.92 (Rupees Ninety One and Paise Ninety Two only) per Share (the "Offer Price") will be paid in cash in accordance with Regulation 9(1)(a) of the SEBI Takeover Regulations.

5. As on the date of this Revised DPS, to the best of the knowledge of the Acquirer and PAC, no statutory approvals other than as indicated in Part VI (Statutory and Other Approvals) below are required to acquire the Shares that are tendered pursuant to the Offer. However, in case of any other statutory approvals being required by the Acquirer and/or PAC at a later date before the closure of the tendering period, this Offer shall be subject to such further approvals and the Acquirer and/or PAC shall make the necessary applications for such approvals.

6. This Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of SEBI Takeover Regulations.

7. This Offer is not a competing offer under Regulation 20 of the SEBI Takeover Regulations.

8. The consummation of the Offer is subject to receipt of applicable approvals from the regulatory authorities, the details of which are provided in Part VI (Statutory and Other Approvals) of this Revised DPS. In the event, such approvals are not received by the Acquirer and the PAC on account of reasons outside the control of the Acquirer/PAC, the Acquirer/PAC shall have the right to withdraw the Offer in accordance with Regulation 23 of the SEBI Takeover Regulations. In the event of such a withdrawal of this Offer, the Acquirer and the PAC (through the Manager to the Offer) shall make a public announcement within 2 (two) working days of such withdrawal, in the same newspapers in which this Revised DPS is published and such public announcement will also be sent to the Stock Exchanges, the SEBI and the Target Company at its registered office.

9. In terms of Regulation 25(2) of the SEBI Takeover Regulations, the Acquirer and PAC do not currently have any intention to alienate, restructure, dispose of or otherwise encumber any assets of the Target Company in the succeeding 2 (two) years from the completion of this Offer, except in the ordinary course of business. The Acquirer and PAC undertake that they will not restructure, sell, lease, dispose of or otherwise encumber any substantial assets of the Target Company other than in the ordinary course of business, except with the prior approval of the shareholders of the Target Company through a special resolution, passed by way of postal ballot during the succeeding 2 (two) years from the completion of this Offer.

10. The Manager to the Offer does not hold any Shares as on the date of this Revised DPS. The Manager to the Offer further declares and undertakes not to deal on its own account in the Shares during this Offer period.

11. A copy of this Revised DPS will be (i) submitted to SEBI through the Manager to the Offer; (ii) sent to the Stock Exchanges; and (iii) sent to the Target Company at its registered office for placement before the board of directors of the Target Company.

12. The Acquirer is a Promoter and the PAC is a part of the Promoter Group of the Target Company, and therefore the other members of the Promoter and Promoter Group of the Target Company i.e. United Breweries Holdings Limited, McDowell Holdings Limited and Kingfisher Finvest India Limited are deemed to be acting in concert with the Acquirer, in addition to the PAC. However, for the purpose of this Open Offer, it may be noted that the Acquirer and PAC are making this Open Offer to the public shareholders of the Target Company, and all the financial obligations under the Open Offer shall be met by the Acquirer and/or the PAC.

II. BACKGROUND TO THE OFFER

1. The Offer is a mandatory open offer, being made to the Public Shareholders of the Target Company pursuant to Regulation 3(1) and Regulation 3(3) of the SEBI Takeover Regulations.

2. The Offer Price will be payable in cash by the Acquirer, in accordance with the provisions of Regulation 9(1)(a) of the SEBI Takeover Regulations.

3. The objective of this Offer is to seek to consolidate the shareholding of the Acquirer in the Target Company. The Acquirer and the PAC believe that the line of business of the Acquirer and PAC being similar to the line of business of the Target Company, the successful completion of the Offer will create synergies between the operations of the Target Company and those of the Acquirer and PAC. The Acquirer and the PAC intend to continue with the existing line of business of the Target Company and expand it with financial support and by harnessing the aforesaid synergies.

III. SHAREHOLDING AND ACQUISITION DETAILS

1. As on the date of this Revised DPS, the current and proposed shareholding of the Acquirer and PAC in the Target Company and the details of the acquisition are as follows:

Shareholding	Acquirer		PAC		Total
	Number of Shares	%	Number of Shares	%	
As on the date of the PA	1,95,14,211	16.47	Nil	Nil	1,95,14,211 Equity Shares representing 16.47% of the Voting Share Capital
Shares acquired between the date of the PA and this Revised DPS	Nil	Nil	Nil	Nil	Nil
Shareholding as on the date of this Revised DPS	1,95,14,211	16.47	Nil	Nil	1,95,14,211 Equity Shares representing 16.47% of the Voting Share Capital
Post Offer Shareholding as of the 10 th workingday after the closure of the Offer*	6,28,43,211	53.03	Nil	Nil	6,28,43,211 Equity Shares representing 53.03% of the Voting Share Capital

*Assuming full subscription in the Offer

2. Other than as disclosed in this Revised DPS, the Acquirer, PAC and their directors do not hold any Shares of the Target Company.

IV. OFFER PRICE

1. The Shares of the Target Company are listed on the NSE, BSE and Bangalore SE (It may be noted that SEBI has allowed the exit of Bangalore SE as a stock exchange vide the exit order dated December 26, 2014).

2. The annualized trading turnover in the Shares on the NSE, BSE and Bangalore SE based on trading volume during the 12 (twelve) calendar months prior to the month of the PA (December 1, 2013 to November 30, 2014) is as given below:

Stock Exchange	Number of Shares Traded (A)	Number of Shares (B)	(A) as % of (B)
NSE	4,79,50,990	11,85,15,150	40.46%
BSE	2,32,82,021	11,85,15,150	19.64%
Bangalore SE*			Trading data is Not Available

(Source: www.bseindia.com and www.nseindia.com)

*It may be noted that SEBI has allowed the exit of Bangalore SE as a stock exchange vide the exit order dated December 26, 2014

3. Based on the information available on the websites of the Stock Exchanges, the Shares are frequently traded on the NSE and BSE and infrequently traded on the Bangalore SE (within the meaning of Regulation 2(1)(j) of the SEBI Takeover Regulations). The Offer Price of INR 91.92 (Rupees Ninety One and Paise Ninety Two only) per Share has been determined and justified in terms of Regulation 8(2) of the SEBI Takeover Regulations, being higher than the highest of the following:

No.	Particulars	Price Per Share (INR)
1.	The highest negotiated price per Share for acquisition under the agreement attracting the obligation to make the Offer.	Not applicable
2.	The volume weighted average price paid or payable for acquisitions, whether by the Acquirer or by any PAC during the 52 weeks immediately preceding the date of the PA.*	81.60
3.	The highest price paid or payable for any acquisition whether by the Acquirer or by any PAC, during the 26 weeks immediately preceding the date of the PA.	81.60
4.	The volume-weighted average market price of Shares for a period of 60 trading days immediately preceding the date of the PA as traded on the NSE, being the Stock Exchange where the maximum volume of trading in the Shares was recorded during such period.	91.9133

*The Acquirer acquired 42,424 shares in the open offer made pursuant to the public announcement dated May 12, 2014 at a price of ₹ 81.60 per share, plus interest of INR 1.30 per Equity Share calculated at 10% per annum per Equity Share payable to the successful shareholders for the validly accepted shares due to the delay in payment beyond the scheduled payment date. Other than the aforementioned, neither the Acquirer, nor the PAC have acquired any shares during 52 weeks immediately preceding the date of the Public Announcement.

(Source: Certificate dated December 9, 2014 from M/s. K. J. Sheth & Associates (Chartered Accountants))

4. In view of various parameters considered and presented in the table above, in the opinion of the Acquirer, PAC and the Manager to the Offer, the Offer Price, being higher than the highest of the prices mentioned above, is justified in terms of Regulation 8 of the SEBI Takeover Regulations.

5. There have been no corporate actions by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI Takeover Regulations. (Source: www.nseindia.com, www.bseindia.com). The Offer Price may be revised in the event of any corporate actions like bonus, rights, split etc. where the record

date for effecting such corporate actions falls within 3 (three) working days prior to the commencement of tendering period of the Offer.

6. Any upward revision in the Offer Price and/or Offer Size may be done at any time prior to the commencement of the last 3 (three) working days before the date of commencement of the tendering period and will be notified to the Public Shareholders. This is in accordance with Regulation 18(4) of the SEBI Takeover Regulations. Such revision would be done in compliance with other formalities prescribed under the SEBI Takeover Regulations.